HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE SEVENTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 660 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 25-03-2025 in W.P.No 8944 of 2025 on the file of the High Court.

Between:

1. M. Anjan Kumar, S/o Late Rama Krishna Reddy Aged about 44 years, Occ Business, R/o H. No. 2-70, Chintapallyguda Village, Ragannaguda Post, Ibrahimpatnam Mandal, Ranga Reddy District
2. M. Manasa, W/o Late M. Amerender Reddy, Aged about 36 years, Occ Home Maker, R/o H.No.2-70, Chintapallyguda Village, Ragannaguda Post, Ibrahimpatnam Mandal, Ranga Reddy District

...APPELLANTS

AND

1. State of Telangana, Rep by its Principal Secretary, Revenue Department. Secretariat Building, Hyderabad.
2. The District Collector, Ranga Reddy District, Ranga Reddy District.
3. Revenue Divisional Officer, Ibrahimpatnam Division, Ranga Reddy District.
4. The Thasildhar cum Joint Sub-Registrar, Ibrahimpatnam Mandal, Ibrahimpatnam, Ranga Reddy District

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No 4 to grant permission to converting the subject property from the agricultural purpose to Non-Agricultural purpose based on application dated 08-03-2025, under the provisions of the Telangana Agricultural Land Conversion for Non Agricultural Purposes) Act, without reference to the Orders of this Hon'ble High Court dated 11-08-2023 passed in W.P. No. 19934 of 2023 and pass appropriate orders in accordance with law pending disposal of the Writ Appeal.

Counsel for the Appellants: SRI MALIPEDDI SRINIVAS REDDY
Counsel for the Respondents: SRI MURALIDHAR REDDY KATRAM, GP FOR REVENUE

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.660 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Malipeddi Srinivas Reddy, learned counsel for the appellants and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for the respondents.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that since the appellants/writ petitioners approached the learned Single Judge aggrieved by the inaction of respondent No.4 in deciding their application dated 08.03.2025, this writ appeal may be disposed of by directing the said authority to decide the said application on its own merits in accordance with law and while undertaking that exercise, no finding of the learned Single Judge shall be binding on the said authority.

4. In view of the consensus arrived at, the impugned order of the learned Single Judge dated 25.03.2025 in W.P.No.8944 of

2025 is set aside and the writ appeal is **disposed of** by directing respondent No.4 to decide the pending application of the appellants dated 08.03.2025 in accordance with law on its own merits within a period of sixty days from the date of communication of this order. It is made clear that this Court has not expressed any opinion on the merits of the case. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-M.RAMANA KRISHNA
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Principal Secretary, Revenue Department. Secretariat Building, Hyderabad, State of Telangana.
2. The District Collector, Ranga Reddy District, Ranga Reddy District.
3. Revenue Divisional Officer, Ibrahimpatnam Division, Ranga Reddy District.
4. The Thasildhar cum Joint Sub-Registrar, Ibrahimpatnam Mandal, Ibrahimpatnam, Ranga Reddy District
5. One CC to SRI MALIPEDDI SRINIVAS REDDY, Advocate [OPUC]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
7. Two CD Copies

PSK.
LS

HIGH COURT

DATED:07/07/2025

JUDGMENT

WA.No.660 of 2025



DISPOSING OF THE WRIT APPEAL WITHOUT COSTS

(10)

kpv
7/8/25